

पर्यटन विकास निगम द्वारा संचालित आगरा-दिल्ली राजमार्ग पर स्थित भोजनालय में चाय, काफी, पेय पदार्थों तथा अन्य खाद्य पदार्थों की क्या-क्या कीमत ली जाती है; और

(ख) भारत पर्यटन विकास निगम के होटलों में स्थित भोजनालयों और इस भोजनालय में ली जा रही कीमतों के बीच प्रतिशतता के रूप में कितना अन्तर है ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री खरशोब आलम खान) :

(क) और (ख) आई० टी० डी० सी० के कोसी रेस्तरां और आई० टी० डी० सी० के दिल्ली स्थित होटलों के रेस्तरांओं में चार्ज की जाने वाली कीमतों के बीच प्रतिशतता के रूप में अन्तर को दर्शाने वाला एक विवरण संलग्न है। [वेबिये परिशिष्ट CXXX, अन्वय संख्या 19]

Allotment of Vehicles to M.Ps., from Military Disposal Quota

1216. SHRIMATI PREMILABAI DA-JISAHEB CHAVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that members of Parliament are allotted vehicles from the military disposal quota;

(b) if so, what are the details of the procedure in this regard;

(c) whether Members of Parliament can recommend for the grant of such vehicles to the general public; and

(d) if so, what are the details thereof?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) Each Member of Parliament is allotted, on his/her request, upto three vehicles, including one Ambassador Car Class VI, at a fixed price during the tenure of the House, for his/her bona-fide use. The request may be made by a member either through the Lok Sabha/Rajya Sabha Secretariat or to the Ministry of Defence

direct. Except in the case of Ambassador Car, which is allotted from the Depot where it is available, other category of vehicles viz. Jeep/Jonga/Motor Cycle, are allotted from the Depots of choice of an Honn'ble Member.

(c) No, Sir.

(d) Does not arise;

Revision of O.T.A. Rates

1217. SHRIMATI PREMILABAI DA-JISAHEB CHAVAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that rates of overtime allowance for the staff car drivers of the Central Government have been revised in 1982-83;

(b) if so, what are the rates at which the overtime allowance is being paid to them and since when;

(c) whether it is also a fact that the corresponding rates of overtime allowance for other Central Government employees have not been revised along with the staff car drivers; and

(d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) and (b) The rates of Overtime Allowance in respect of Staff Car Drivers have been revised w.e.f. 23-12-1982. The rates of this allowance is given in the statement. (See below)

(c) and (d) The payment of Overtime Allowance to Staff Car Drivers is regulated by the provisions of Staff Car Rules, whereas the office staff and similarly placed staff are governed by separate set of rules/orders with regard to payment of O.T.A. Moreover, the nature of duties and hours of work of the staff car drivers are different from those of office staff and similarly placed staff. Therefore, it is not appropriate to compare the two categories of employees in respect of payment of overtime allowance.

Statement

Emoluments as defined in Note-1 of Rule 26 of Staff Car Rules	Rates of Overtime Allowance per hour	
	Upto first one hour	Thereafter
		Rs.
Below Rs. 575/-	Nil	4.30
Rs. 575 and above but below Rs. 625	Nil	4.50
Rs. 625 and above but below Rs. 675	Nil	4.90
Rs. 675 and above but below Rs. 725	Nil	5.25
Rs. 725 and above but below Rs. 775	Nil	5.60
Rs. 775 and above but below Rs. 825	Nil	6.00
Rs. 825 and above but below Rs. 875	Nil	6.40
Rs. 875 and above but below Rs. 925	Nil	6.75
Rs. 925 and above	Nil	6.95

Complaints against a Sales Officer of Air India

1218. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a number of complaints have been received by his Ministry about the misbehaviour and anti-social and anti-national activities of a Sales Officer of Air India posted at Madras, as well as against his wife working in Air India from the month of July, 1983 to February, 1984 from the Voters Forum, Madras;

(b) if so, whether any investigations have been made against them on the basis of the complaints; and

(c) if so, what are the results of the investigations?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHED ALAM KHAN): (a) Yes, Sir.

(b) The Vigilance Department of Air India enquired into the allegations made in the complaints.

(c) The allegations made were not found well founded.

Report regarding Capacity Utilisation in Defence Public Sector Undertakings

1219. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of DEFENCE be pleased to refer to the answer to Unstarred Question 906 given in the Rajya Sabha on the 6th March, 1984 and state:

(a) whether the High Level Study Team which was constituted to look into the ways and means to improve the capacity utilisation in Defence Public Sector Undertakings where it is low, has since submitted its report to Government; and

(b) if so, what are the details thereof if not, by when the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b) The High Level Study Team on capacity utilisation meets periodically to take a view on ways and means to improve capacity utilisation. So far two meetings of the Team have taken place. Their report is expected to be submitted to the Government shortly.